

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.209 – IA/561(AHM)2023  
In  
C.P.(IB)/135(AHM)2021

**Proceedings under Section 10 IBC**

**IN THE MATTER OF:**

Eternal Motors Pvt Ltd

.....Applicant

**Order delivered on: 09/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant :Ms. Kriti Kothari, Advocate a. w. Mr. Rajiv Chawla,  
Advocate for Mr. Arjun Sheth, Advocate  
For the Respondent :Mr. Ravi Pahwa, Advocate

**ORDER**  
**(Hybrid Mode)**

**IA/561(AHM)2023**

Now the synopsis has been filed by both the sides.

However, learned proxy counsel appears for the applicant requests for adjournment in the matter.

Re-list for further consideration on 13.08.2024.

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**